

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00494/2021

Jabalpur, this Tuesday, the 3rd day of august, 2021

HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER
HON'BLE MS. NAINI JAYASEELAN, ADMINISTRATIVE MEMBER



Hira Lal Nayak S/o late Kunwar Singh Nayak
 Aged 62 years R/o Vijay Nagar Chowk, Near Avanti Vihar
 Sector-2, Tehsil & District-Raipur, Chhattisgarh -Applicant
 (By Advocate – **Shri Siddharth Shukla**)

V e r s u s

1. Union of India through Secretary, Department of Pension & Pension, Welfare Ministry of Personal Public Grievances and Pension Welfare Lok Nayak Bhawan, Khan Market, New Delhi 110003
2. State of Chhattisgarh through Secretary
 General Administration Department, Mahanadi Bhawan
 Mantralaya Atal Nagar, Raipur Chhattisgarh 492005
3. Chief Minister Secretariat, Through Secretary
 Mahanadi Bhawan, Mantralaya Atal nagar
 Raipur Chhattisgarh 492005
4. Chief Secretary, Government of Chhattisgarh
 Mahanadi Bhawan, Mantralaya Atal nagar
 Raipur Chhattisgarh 492005
5. Office of the Accountant General, (Account & Entitlement)Chhattisgarh Zero Point, Baloda Bazaar Road, Raipur-492005 Chhattisgarh - Respondents
 (By Advocate – **Shri Ajay Ojha**)

O R D E R(ORAL)

By Ramesh Singh Thakur, JM:-

Heard.

2. This Original Application has been filed on behalf of the applicant challenging the inaction on the part of the

respondent department whereby the retiral dues of the applicant has not been paid, though the applicant stood retire on 30.04.2019.



3. The facts from the pleadings are that the applicant was selected in State Civil Services in 1994 and that after re-organization of State of Madhya Pradesh, applicant had opted for serving in the State of Chhattisgarh and was promoted to the Indian Administrative Service (IAS) on 02.11.2015. The applicant retired on 30.04.2019. While working on the post of Joint Secretary, Govt. of Chhattisgarh, the respondent No.4 issued a letter dated 02.01.2019 to respondent No.1 for fixation of retiral dues i.e. pension for releasing the same from 01.05.2019. That ever since retirement, the applicant made various representations before the respondents for releasing the pensionary benefits wherein Department of Personnel & Training (DoPT) has vide letter dated 01.12.2020 directed the respondent No.3 for looking into the grievances of the applicant and take necessary action for early resolution of the matter but till date no resolution has taken place. A copy of the representation dated 01.12.2020 is annexed as Annexure A-6.

4. At this stage learned counsel for the applicants submit that the applicant will be satisfied if the applicant may be permitted to file detail representation to the competent authority and the competent authority of the respondents may be directed to decide the same in a time bound manner.



5. Learned counsel for the respondents submits that he has no objection if the Original Application is disposed of in above manner.

6. We have considered the matter and we are of the view that the natural justice will be met if the applicant is directed to make detail representation to the competent authority of the respondents and the competent authority is directed to decide the same in a time bound manner.

7. Resultantly, the applicant is directed to make detail representation within a period of two week from today to the competent authority of the respondents and the competent authority of the respondents is directed to decide the said representations within a period of four weeks after receiving the detail representation.

8. Needless to say that the respondents shall pass the reasoned and speaking order. Respondents shall also deal

with all the contentions raised in the detail representation of the applicants.

9. With these observations, this Original Application is disposed of at admission stage itself.

10. However, it is made clear that this Tribunal has not commented anything on the merits of the matter.



(Naini Jayaseelan)
Administrative Member

(Ramesh Singh Thakur)
Judicial Member